

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No401  
C.P.(CAA)/48(AHM)2021  
in  
C.A.(CAA)/46(AHM)2021

**Proceedings under Section 230-232 Co. Act, 2013**

**IN THE MATTER OF:**

Innovative Healing Systems(Gujarat) Pvt Ltd  
Innovative Healing Systems(India) Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on ..26/07/2022**

**Coram:**

Dr.Deepti Mukesh, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Ravi Pahwa, Adv.  
For the Respondent :

**ORDER**

Learned Counsel for the petitioner states that in order to comply the query raised by the Bench with respect to service on RBI they require four weeks time to complete the formalities.

The order was reserved on 17.06.2022; in view of the time taken by the petitioner for compliance order is de-reserved.

List on 12.09.2022.

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**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**